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Title: Observation regarding notices of motion for adjournment.

MADAM SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Shailendra Kumar, K.D.Deshmukh, Dr. Raghuvans Prasad Singh, Dr. Ramachandra Dome and Shri Nama Nageswara Rao regarding unprecedented rise in prices of essential commodities.

**1201 hrs.**

*At this stage, Shri K. Chandrasekhar Rao and Shrimati M. Vijaya Shanthi came  
and sat on the floor near the Table*

As per rule 58(vi) of the Rules of Procedure and Conduct of Business in Lok Sabha, the motion shall not anticipate a matter, which has been previously appointed for consideration. In determining whether a discussion is out of order on the ground of anticipation, regard shall be had by the Speaker to the probability of the matter anticipated being brought before the House within a reasonable time.

*...(Interruptions)*

MADAM SPEAKER: A discussion under Rule 193 on the same subject, i.e. regarding the inflation situation in India is listed in today's Order Paper at Sl. No. 9 in the name of Shri Gurudas Dasgupta and Shri Basudeb Acharia.

I have, therefore, disallowed the notices of Adjournment Motion.

The discussion under Rule 193 will be taken up at 2.00 p.m. today.

*...(Interruptions)*

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